GOVERNMENT OF INDIA MINISTRY OF LAW AND JUSTICE DEPARTMENT OF JUSTICE

LOK SABHA UNSTARRED QUESTION NO. 3525

TO BE ANSWERED ON WEDNESDAY, THE 17.03.2021

New Bench of Bombay High Court

3525. SHRI SHRINIWAS PATIL:

Will the Minister of **LAW AND JUSTICE** be pleased to state:

- a) whether there is any proposal to establish any new bench of Bombay High Court apart from the existing ones at Mumbai, Nagpur and Aurangabad in Maharashtra to enable common people to save their travelling and staying costs during litigation; and
- b) if so, the locations for which such proposals have been received and the details of the status of these proposals?

ANSWER

MINISTER OF LAW AND JUSTICE, COMMUNICATIONS AND ELECTRONICS & INFORMATION TECHNOLOGY (SHRI RAVI SHANKAR PRASAD)

(a) to (b): No, sir. In accordance with the recommendations made by the Jaswant Singh Commission and judgment pronounced by the Apex Court in W.P. (C) No. 379 of 2000, Bench(es) of the High Court are established after due consideration of a complete proposal from the State Government incorporating readiness to provide infrastructure and meet the expenditure, along with the consent of the Chief Justice of the concerned High Court who is authorized to look after day to day administration of the High Court and its Bench. The proposal should also have the consent of the Governor of the concerned State.

At present, there is no complete proposal which has been received from the State Government of Maharashtra to establish new Bench of Bombay High Court.
